



2026:AHC:35631

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6350 of 2026

Lakshuman

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brijesh Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the respondent No.2 namely Commissioner Azamgarh, Division Azamgarh to pass appropriate order on the stay application filed by the petitioner along with Revision No.C202615000000124 of 2026 (Lakshuman Vs. Bharat and others).

2. On the other hand, it is argued by learned Standing Counsel appearing on behalf of the respondent nos.1 to 3 that respondent no.2 may pass an appropriate orders on the application for grant of interim relief filed along with aforesaid application expeditiously.

3. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 to 3 as well as Shri Rameshwar Prasad Shukla, learned counsel appearing on behalf of Respondent No.4.

4. In view of the order proposed to be passed today, notices need not be issued to the private respondents.

5. In the facts and circumstances of the case, and without expressing any opinion on the merits of the issue, the present writ petition is finally disposed of with a direction to respondent no. 2, namely the Commissioner, Azamgarh Division, Azamgarh, before whom the aforesaid revision is pending, to decide the application for grant of interim protection, strictly in accordance with law, expeditiously and preferably within a period of **four months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties

concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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